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## (202) 07 NCLT CK 0012

## National Company Law Tribunal, Mumbai Bench Court IV

Case No: Rst.A/10(MB)2022 in C.P.(IB)/205(MB)/2021

India Glycols Ltd VsAgrimas Chemicals Limited

**APPELLANT** 

Vs

RESPONDENT

Date of Decision: July 26, 0202

Hon'ble Judges: Kishore Vemulapalli, Member (J); Manoj Kumar Dubey, Member (T)

Bench: Division Bench

Advocate: Sumit Kulkarni
Final Decision: Dismissed

## Judgement

The Court is convened through Video Conference.

- 1. Mr. Sumit Kulkarni, Ld. Counsel for the Applicant/Operational Creditor present. None present for the Respondent.
- 2. Rst.A/10(MB)2022: This is an Application filed by the original Petitioner/Operational Creditor for the restoration of the main Company Petition.

Hard copy of the Application is not available in the court.

3. List this matter on 19.09.2022. Counsel for the Applicant to ensure that hard copies of the Application are available in the court before the next date

of hearing.